

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No.392/2003

Thursday this the 15th day of May, 2003.

C O R A M

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

J. Israel  
Son of Joseph  
Allikkan Velai Veedu  
Anucode, Kollamkode P.O.  
Kanyakumari District.

Applicant

(By advocate Mr.M.R.Gopalakrishnan Nair)

Versus

1. Union of India represented by  
The General Manager  
Southern Railway  
Chennai.
2. The Senior Divisional Personnel Officer  
Southern Railway  
Thiruvananthapuram.

Respondents

(By advocate Mr.P.Haridas, )

The application having been heard on 15th May, 2003, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The applicant claims that he has been a casual labourer under the Permanent Way Inspector, Construction, Southern Railway, Trivandrum from 23.1.1979 to 5.12.1980 and had handed over his casual labour service card and other details in March 1987 for registering his name in the list of retrenched casual labourers for the purpose of re-engagement and regularization. Finding that in the letter dated 24.3.2003 regarding filling up of vacancies Trackman (Gangman) in Group D category, persons who had lesser length of service had been included while the applicant was not included, the applicant made A-3 representation dated 14.4.2003 requesting that his name also be included in the live register. Finding no response to the representation, the applicant has filed this application for a direction to the

respondents to include his name at the appropriate deserving place in the merged Seniority List prepared by the 2nd respondent pursuant to the decision of the Hon'ble Supreme Court in Dakshin Railway Employees Union, Trivandrum Division Vs. General Manager, Southern Railway and others reported in 1987 (1) SCC 677 and to direct the second respondent to consider and pass orders on A-3 representation.

2. When the application came up for hearing on admission, Mr.P.Haridas, took notice for the respondents. The counsel on either side stated that the application may be disposed of directing the 2nd respondent to consider the A-3 representation of the applicant and to give him an appropriate reply within a reasonable time.

3. In the light of the submissions made by the learned counsel on either side, this application is disposed of directing the 2nd respondent to consider the A-3 representation and to give the applicant an appropriate reply within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated 15th May, 2003.



A.V.HARIDASAN  
VICE CHAIRMAN

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